

06/01/2010

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None present for applicant.

Mr. P. S. Bhati, counsel for respts. 4 to 3.

Counsel for respondents is ready for arguments, in the interest of justice some more time is granted to the applicant.

Post the matter on 12/01/2010 for hearing.

[Signature]

V. K. KAPOOR
ADMN. MEMBER

[Signature]

Dr. K. B. SURESH
Judicial Member

TWO

12/01/2010

None to applicant.

None to respondents.

This case was taken up with the consent of the parties on 24/7/09 to hear on 27-8-09, on which date because of the strike called by the Advocate's Association, the case could not be taken up and adjourned to 14/9/09 when none was present to either parties. Thereafter, it was taken up on 17/11/09 when the matter was directed to be listed on 5/1/2010. On 5/1/2010, none was present to the parties. Thereafter, it was posted to 6/1/2010, on that day, Counsel to respondents was ready to arguments but, none was present to applicant and in the interest of justice, case was adjourned to today.

On this day, Mr. L. S. Chouhan, Counsel to applicant is not available, therefore, the case is dismissed in default to non-prosecution.

[Signature]

V. K. KAPOOR
ADMN. MEMBER

[Signature]

Dr. K. B. SURESH
Judicial Member

Received
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12/2/10
21/1/10